

**THE TWO-MEMBER CONSTITUENCIES (ABOLITION) AND  
OTHER LAWS REPEAL ACT, 2001**

**No. 47 OF 2001**

*[14th September, 2001.]*

**An Act to repeal the Two-Member Constituencies (Abolition) Act, 1961  
and certain other enactments.**

**BE it enacted by Parliament in the Fifty-second Year of the Republic of India as  
follows:—**

**Short title.**

**1. This Act may be called the Two-Member Constituencies (Abolition) and other  
Laws Repeal Act, 2001.**

**Repeal of  
enactments.**

**2. The enactments specified in the Schedule are hereby repealed.**

## THE SCHEDULE

(See section 2)

## REPEAL OF ENACTMENTS

Sl. No.	Name of the Act	Year	Act No.
1.	The Two-Member Constituencies (Abolition) Act	1961	1
2.	The Madras State (Alteration of Name) Act	1968	53
3.	The West Bengal Legislative Council (Abolition) Act	1969	20
4.	The Mysore State (Alteration of Name) Act	1973	31
5.	The Laccadive, Minicoy and Aminidivi Islands (Alteration of Name) Act	1973	34
6.	The Andhra Pradesh Legislative Council (Abolition) Act	1985	34
7.	The Tamil Nadu Legislative Council (Abolition) Act	1986	40